

ITEM NO.21
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 26319/2019

BHAGWAN DEEN (DEAD)

Petitioner(s)

VERSUS

LALTA PRASAD (DECEASED) THROUGH
LR. SALIG RAM & ORS.

Respondent(s)

(IA No. 43468/2021 - APPLICATION FOR SUBSTITUTION)

Date : 08-04-2021 These matters were called on for hearing today.

For Petitioner(s)

Mr. Rohit Kumar Singh, AOR

For Respondent(s)

Mr. Anurag Kishore, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Four weeks' time, as a last chance, is granted to all the
respondents to file counter affidavit.

Sole petitioner has died. Learned counsel for the petitioner
has filed an application for substitution to bring on record legal
representatives of the said deceased petitioner. Being within time,
same is allowed. Registry to proceed accordingly.

List the matter again on 07.07.2021.

RAJIV KALRA
Registrar

(RG)